

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.26
I.A. No. 145/2024 in
C.P. (IB)No.180/BB/2023

IN THE MATTER OF:

M/s. Etisalat Software Solutions Pvt. Ltd. ... Petitioner

Order under Section 60 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Shri Balady Shekar Shetty
For I.T Dept. : Shri Ganesh Ghale

ORDER

1. Heard the Ld. Liquidator and Learned counsel for the Income Tax Department.
2. The Liquidator has filed the compliance affidavit for the notice served on the Income Tax Department vide Dy. No. 2220 dated 12.04.2024 along with Tracking report which shows the item is delivered. However, no report is filed by the I.T Department till date. Two weeks final time is granted to the I.T Department to file their reply and further also directed the Counsel for the I.T Department to appear before the Tribunal on the next date of hearing if no report is filed.
3. It is further stated by the Liquidator that as per the ITAT order only liability of Rs. 11 crores remains outstanding against the Company, whereas the total amount available in the bank account of the company is Rs. 77 crores. Out of which the Liquidator seeks permission from the Tribunal to remit Rs.47 crores and remaining Rs.30 crores can be retained towards I.T Department's

claims. Therefore, the I.T Department is directed to file a specific response on the above request made by the Petitioner within two weeks.

4. The Petitioner Counsel and the Counsel for the IT Department are directed to file the copy of the order giving effect to the ITAT order and consequent to that the final demand notice raised against the Petitioner to ascertain the demand after ITAT order within two weeks.
5. List the matter on **18.06.2024**.

I.A. NO. 145/2024

1. Heard the Ld. Counsel for the Applicant and Respondent.
2. The Applicant Counsel requested some more time to file rejoinder. It is noticed that already one week time was granted on 18.03.2024 to the Applicant to file rejoinder. Therefore final one week's time is granted to file rejoinder duly serving the copy on the otherside. List on **18.06.2024**.

Sd/-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Sd/-

**(K. BISWAL)
MEMBER (JUDICIAL)**